

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 28th OF JUNE, 2022

MISC. CRIMINAL CASE No. 27867 of 2022

Between:-

SMT. KANCHANBALA,
W/O RAMPRAKASH GUPTA,
AGED ABOUT 35 YEARS,
OCCUPATION: HOUSEWIFE,
R/O A-52, GUPTA HOUSE,
ALKAPURI COLONY RING ROAD,
UJJAIN (MADHYA PRADESH)

.....APPLICANT

***(SHRI IMRAN QURESHI, LEARNED COUNSEL
FOR THE APPLICANT)***

AND

THE STATE OF MADHYA PRADESH,
THROUGH STATION HOUSE OFFICER,
POLICE STATION PALASIA,
DISTRICT INDORE (MADHYA PRADESH)

.....RESPONDENT

***(BY SHRI SANTOSH SINGH THAKUR, DY GA
APPEARING ON BEHALF OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

Learned counsel for the respondent / State submits that till now no offence is registered against the present applicant.

Learned counsel for the applicant prays for withdrawal of the present bail application with a liberty to revive the prayer later at an appropriate stage.

Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej